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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**

Name of the Company: Biocare Remedies Pvt. Ltd. & Ors.
V/s.
Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAH	C.A.	Respondent	Kiran Shah
2.	MOIZ RAFIQUE	ADVOCATE	APPLICANT	Moiz Rafique
3.	Bharat Rao	Adv	Respondent	Bharat Rao
	DR. Arjun Odedra		APPLICANT	Dr. Arjun Odedra

ORDER

Learned Advocate Mr. Moiz Rafique present for Applicants. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Respondents in Cont Application no. 5/2017.

Petitioner Mr. Arjun Odedra present.

Respondent submitted their written reply.

List the matter on 31.01.2018.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 25th day of January , 2018.